

**Central Electricity Regulatory Commission
New Delhi**

Public Notice

April 5, 2021

Subject: Staff Paper on the “Methodology for computing the Escalation Factors and other parameters for the purpose of Bid Evaluation and Payment for Procurement of Power from Renewable Energy Projects Complemented with Firm Power from any other source through Competitive Bidding”.

The Commission has issued staff paper on the “Methodology for computing the Escalation Factors and other parameters for the purpose of Bid Evaluation and Payment for Procurement of Power from Renewable Energy Projects Complemented with Firm Power from any other source through Competitive Bidding”. The staff paper was uploaded on the website of the Commission i.e. www.cercind.gov.in on 23.2.2021 for inviting views and suggestions of stakeholders.

2. It has been decided to hold a public hearing on the above subject on 12.4.2021 at 3.00PM as per the details given below:-

Date	Venue	Timing	Invitees
12.4.2021	“CERC COURT ROOM” (Fourth Floor), Chanderlok Building, 36, Janpath, New Delhi	3.00PM	Representatives of Central/ State Governments / Load Despatch Centers / State Utilities / CPSUs / CTUs /STUs / Transmission Licensees / Trading Licensees / Power Exchanges / Individual Experts / NGOs / IPPs / Financial Institutions /Consultancy Firms

3. The Commission values your views and firmly believes that your participation/participation of your organization in the oral proceedings will be of immense assistance in arriving at a just and fair conclusion on the Methodology for computing the Escalation Factors and other parameters proposed in the staff paper. I would, therefore, request you to attend the

hearing on 12.4.2021 or depute a responsible officer of your organization fully conversant with the subject matter.

4. To enable proper arrangements for the hearing, it is requested that the name of the proposed participant(s) from your organization may please be communicated to the undersigned latest by 9.4.2021. Please also let us know if you/your organization proposes to make a presentation during the hearing. The presentation may be planned to be limited to a duration of 5-10 minutes and be covered in not more than 8 to 10 slides. A line of confirmation about the participation in the hearing would be highly appreciated.

Sd/-
(Sanoj Kumar Jha)
Secretary